

By Speed Post.

BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST APPELLATE
AUTHORITY(Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No. 10/JS&LA(ZH)/NC/2014

IN THE MATTER OF:

Shri Jaiprakash Hariram Gupta,
Room No. 418, Nanabhai Wadi,
Near Ram Mandir, Korba Mithagar,
S.P. Road, Wadala East,
Mumbai-400 037.

Appellant

Versus

Central Public Information Officer (N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
New Delhi – 110001

Respondent

ORDER

02.12.2014

The instant appeal dated 10.09.2014 received on 10.11.2014 has arisen out of RTI application dated 30.06.2014 by which the applicant had sought the following information:-

- (i) Please let me know that on 24th January, 2014 I had given a complaint letter which was delivered by Speed Post to the Law Minister of India. What action has been taken on it till date.
- (ii) Please let me know that if somebody complains to you in writing then till what time period action is initiated.
- (iii) Please let me know that if somebody complains to you in writing then do you answer the complainer in writing about the action initiated."

2. The DS & CPIO, vide letter dated 30.07.2014, has forwarded the following information provided by the concerned Section of this Department to the applicant:-

"As per records available in Notary Cell, no such complaint as mentioned by the applicant in his RTI application has been received in Notary Cell, however, a Petition dated 07.10.2013 has been received from Shri Jaiprakash Hariram Gupta through Dy. Secy., Department of Legal Affairs regarding complaint against a notary registration No. 5001. In this regard, it may be informed to

the applicant that an inquiry may be initiated on receiving a complaint against any notary appointed by the Central Government in Form-XIII prescribed under Rule 13 of the Notaries rules, 1956 addressed to the competent authority or appropriate Government."

3. The appellant/applicant has not appeared in response to the Notice dated 20.11.2014. In his appeal he has only stated that no information has been provided and reiterated the same questions as asked in his RTI application. The CPIO, Notary Cell, has not filed any reply, however, the Section Officer, Notary Cell, has appeared before me and informed that the complaint dated 24.01.2014 sent by the applicant was misplaced and has been traced subsequently and action has been initiated.
4. After careful examination of the matter, I am of the considered view that since the complaint letter sent by the applicant has been traced in the Notary Cell, the CPIO may provide the information as asked for by the applicant/appellant in his RTI application within two weeks.
5. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

Zoya Hadke
(Zoya Hadke)

Joint Secretary & Legal Adviser &
First Appellate Authority

1. Shri Jaiprakash Hariram Gupta, Room No. 418, Nanabhai Wadi, Near Ram Mandir, Korba Mithagar, S.P. Road, Wadala East, Mumbai-400 037.
2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110 001.
3. DS & CPIO, D/o Legal Affairs, Shastri Bhawan, New Delhi-110 001.
4. RTI Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi.

Handwritten notes and signatures:
- *CA/PIO*
- *344PS/18/14*
- *14/12/14*
- *Je*
- *6/1/2014*
- *Ms. Lalitha*
- *14/12/14*